

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 2076 of 2020**

**IN**

**Company Appeal (AT) (Insolvency) No. 548 of 2020**

**IN THE MATTER OF:**

**Umesh Saraf, Suspended Director,  
Triumph Realty Pvt. Ltd.**

**...Appellant**

**Versus**

**Tech India Engineers Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant : Mr. Yogesh Jagia and Ms. Sumedha Chadha,  
Advocates**

**For Respondent : Mr. K. K. Tiwari, Advocate**

**O R D E R  
(Through Virtual Mode)**

**07.09.2020** Learned counsel for the Appellant has filed an I.A. No. 2076 of 2020 in 'Company Appeal (AT) (Insolvency) No. 548 of 2020' bringing to the notice of this Appellate Tribunal that while passing order on 27<sup>th</sup> August, 2020, the interim direction passed on 16<sup>th</sup> June, 2020 was not continued.

After going through the record, we find that the interim direction has not been vacated on merit and it is due to oversight that interim direction has not been extended.

Interlocutory Application is allowed and it is directed that the interim direction will continue till the next date of hearing.

I.A. No. 2076 of 2020 stands disposed of.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ V. P. Singh ]  
Member (Technical)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**